

(d) the plan of action to tackle the effect of global crude oil price fluctuation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) The Standing Committee on Petroleum and Natural Gas has recommended establishment of a Price Stabilization Fund, to insulate the consumers from the adverse impact of volatile international oil prices. The recommendations of the Committee were sent to the Ministry of Finance. However, Ministry of Finance has intimated that such a Fund may not be essential in view of the existing arrangements.

(d) Since passing on the entire impact of the increase in the oil prices to the consumers would result in a steep increase in the domestic prices of the four sensitive petroleum products, viz. Petrol, Diesel, Domestic LPG and PDS Kerosene, the Government has been modulating the retail selling prices of these petroleum products. An equitable Burden Sharing Mechanism is being followed, to ensure that the burden of under-recoveries of the Public Sector Oil Marketing Companies (OMCs) on this account is shared by all the stakeholders, namely the Government, the Public Sector Oil Companies and the consumers. By adopting this approach, the Government has ensured that not only are the consumers protected from high international oil prices, the financial health of the OMCs also remains sound.

During 2008-09, to compensate the OMCs for their under-recoveries incurred on the sale of Petrol, Diesel, PDS Kerosene and Domestic LPG, Government issued Oil Bonds of Rs.71,292 crore to the OMCs while the Upstream Oil PSUs, viz. ONGC, OIL and GAIL contributed Rs.32,000 crore in price discounts on crude oil and petroleum products. In addition, ONGC and OIL also contributed Rs.943 crore through price discounts towards the import losses of OMCs.

Petroleum Vision 2009

1752. SHRI NANDI YELLAIHAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the Petroleum-Vision 2009 formulated by the Ministry to check diversion of kerosene and gas into black market and misuse of subsidy being given on kerosene;

(b) the modalities set for implementing it; and

(c) the cities in Andhra Pradesh which are likely to get pipeline gas facility under it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) There is no Petroleum-Vision 2009 formulated by this Ministry. However, this Ministry has formulated Vision-2015 "Consumer Satisfaction and Beyond" for the Oil Sector which includes the following measures to check diversion of PDS Kerosene and Liquefied Petroleum Gas (LPG) to black market and misuse of subsidy being given on Kerosene:

- (i) Introduction of Anti Pilferage device for LPG throughout the country.
- (ii) To ensure that the Kerosene reaches the targeted beneficiaries, distribution against biometric smart cards beginning with large urban cities.
- (iii) Smart card programme to be implemented by all oil companies in association with the State Governments.
- (iv) Possibility of direct cash transfer of subsidy on kerosene to beneficiaries account to be studied in rural areas and if found feasible to be expanded to other areas.
- (v) Feasibility of introducing packaged supply of Kerosene in 5 litre recoverable pack to be studied to prevent diversion of PDS Kerosene.
- (vi) Global Positioning System (GPS) on all Kerosene tankers and utilization of this data to improve quality of service.

(c) The expansion of Compressed Natural Gas (CNG) infrastructure in different cities in the country including Andhra Pradesh is being taken up in a phased manner depending on the proximity of natural gas trunk pipeline and economic viability.

Power supply to Kerala

1753. SHRI P.R. RAJAN: Will the Minister of POWER be pleased to state:

- (a) whether Government has taken any steps to restore eligible quota of power supply from the Central Pool to Kerala;
- (b) if so, the present status thereof; and
- (c) if not, the measures taken or proposed to be taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (c) Power from Central Generating Stations (CGSs) is allocated to States/UTs (including Kerala) in two parts, namely firm and unallocated. While the firm power once allocated is generally not changed, the 15% unallocated power in CGSs, available at the disposal of the Government is redistributed on a dynamic basis to meet the seasonal and overall requirements of States/UTs. There is no quota earmarked for any State.

Electricity for BPL people in Jharkhand

1754. SHRI PARIMAL NATHWANI: Will the Minister of POWER be pleased to state:

- (a) whether Government has received any proposal to provide electricity for domestic consumption to the people living Below Poverty Line in Jharkhand; and
- (b) if so, the relevant details thereof, district-wise, with schedule of its implementation and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), 22 projects covering release of electricity connections to 16,91,797 Below Poverty Line (BPL) households have been sanctioned for